

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 734/92

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DATE OF DECISION 27.7.92

Shri N.K.K.Kurup

Petitioner

Applicant in person

Advocate for the Petitioners

Versus

Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman

The Hon'ble Mr. M.Y. Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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S.K.
(S.K. DHAON)
Vice Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.734/92

Shri N.K.K.Kurup

... Applicant.

V/s.

President of India
Through Chairman, Telecom
Commission, Sanchar Bhavan
New Delhi.

Assistant Director General
Vigilance A
Dept, of Telecom.
Govt. of India
Daktar Bhavan
New Delhi.

Chief General Manager
Maharashtra Telecom, Circle
G.P.O. Bldg.
Bombay.

... Respondents.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman
Hon'ble Shri M.Y.Priolkar, Member (A)

Appearance:

Applicant. in person.

ORAL JUDGEMENT

Dated: 27.7.92

(Per Shri Justice S.K.Dhaon, Vice Chairman)

On 18.12.91 a charge sheet was given to the applicant, he was called upon to give his reply to the charges contained therein. He has given no reply so far. Instead, he has approached this Tribunal with a prayer that the charges may be quashed.

We have gone through the charge sheet. We are satisfied that no case has been made out, at this stage, to quash the charge sheet straight away. The applicant, who appears in person, states that he is due to retire on 31.5.93 and the disciplinary proceedings have been initiated so as to mar his future chance of promotion. He informs us that the Disciplinary Authority has fixed 4.8.1992 as the next date of hearing.

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If the applicant furnishes his reply on or before 4.8.92, the Disciplinary Authority shall endeavour to dispose of the proceedings as expeditiously as possible, but not beyond a period of six months from the date of receipt of certified copy of this order from the applicant. It is implicit that the applicant will co-operate in the disciplinary proceedings. If the applicant does not do so, it is open to the Disciplinary Authority to take its own time for finalising the proceedings.

Sy We permit the applicant to transmit the certified copy of this order to the Disciplinary Authority under registered Post acknowledgement due.

This application is dismissed summarily.


(M.Y. PRIOLKAR)
MEMBER (A)

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(S.K. DHAON)
VICE CHAIRMAN

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